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GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT OF COMMERCE

NOTIFICATION NO. 18 /2002-2007

NEW DELHI: 14th November, 2002

S.O (E) - In exercise of powers conferred under section 5 of the Foreign Trade (Development and Regulation) Act, 1992 read with paragraph 2.1 of the Export and Import Policy, 2002-2007, the Central Government hereby makes the following amendments in the ITC(HS) Classifications of Export and Import Items, 2002-2007, published on 31st March, 2002 as amended from time to time, namely- at the end of Chapter 44 of the said ITC(HS) Classification of Export and Import Items, 2002-2007, a new import licensing note shall be inserted as follows:-

‘Import licensing notes:

- (1) The Exim entry under ITC(HS) Code No. 44160010 in this chapter shall also include used casks and barrels. Imports of all items falling in this entry shall be free.

This issues in public interest.

(L. Mansingh)
Director General of Foreign Trade and ex-officio
Additional Secretary to the Government of India

Copy to all concerned.

(S.K. Bhardwaj)
Dy. Director